

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-425/ND/2017

In the matter of

Sh. Pawan Sharma & Ors.

..PETITIONER

Vs.

National Steel & General Mills (P) Ltd & Ors.

.. RESPONDENT

SECTION :

Under Section 241/242

Order delivered on 31.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Rajiv Bahl, Advocate

For the Respondent/Corporate Debtor

For the Intervener

:

ORDER

Learned Counsel for the petitioner is present. Perusal of the Order dated 19.12.2017 passed by this Tribunal shows that an opportunity was given to the Respondents to file reply within a period of 3 weeks. It is represented by the Ld. Counsel for the petitioner that reply has not been filed within the time prescribed vide the said order. Nobody appears on behalf of the respondents.

In view of the non-appearance of the Respondents, numbering 5, the respondents are set ex-parte and the matter is posted for enquiry on 26.2.2018.

-S-d-11
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit

31.1.2018